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OA No. 151 OF 2005

Order dated 01-08-2006.

Heard Mr. N.R.Routray, Learned Counsel appearing for the Applicant and Mr. C.R.Mishra, Learned Counsel appearing for the Railways/Respondents and perused the materials placed on record.

Fact of the matter is that Shri Bhagaban Rout, wife of Applicant No. 1 and father of Applicant No.2 while working as Artisan Gr. II under Deputy Chief Electrical Engineer (Construction), Bhubaneswar passed away untimely on 16-08-1997 leaving behind his widow, two sons and two daughters in indigent condition. To over come the sudden jolt caused due to the death of the only bread earner of the family, on 27.10.1997 the widow (Applicant No.1) requested the authorities for providing her employment assistance on compassionate ground. The authorities considering her request, asked to appear for screening test held on 30-11-2000, 20-12-2000 and 31-01-2001. But she did not attend the test to take up the job due to her domestic chores. Subsequently, she made a representation for providing an employment in favour of her son (Applicant

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No.2) who was then a minor. However, on attaining the age of 18 years it has been disclosed by the Respondents that the grievance for providing employment in favour of Applicant No.2 is under consideration and necessary instruction has been issued to finalize the matter as early as possible.

In view of the admission made by the Respondents that the grievance for providing employment assistance in favour of the Applicant No.2 is under active consideration, there is no need for interference at this stage except directing the Respondent No.5 to finalize the case within two months from the date of communication of this order. It is so ordered.

In the result, this OA stands disposed of with the observation and direction made above. There shall be no order as to costs.

P.B.T.M
MEMBER(ADMN.)

Copy of order
may be given to
both the counsels.

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8/8/06

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S. O (J)